

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 5233  
TO BE ANSWERED ON 27.03.2018**

**AMENDMENT IN GFR 142 AND 144**

**5233. DR. RAVINDRA BABU:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the details of action taken on letters dated 10.03.2016 & 11.08.2016 received by the Government from All India Association for SC/ST & Physically Handicapped;
- (b) whether any proposal is sent to Ministry of Finance to amend GFR 142 & 144 to give reservation to SC/ST Suppliers/ Contractors in Government Supplies/ contracts;
- (c) if so, the details and status thereof;
- (d) whether GFR 142 & 144 would be amended by Ministry of Finance or MSME;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the time by which the proposal would be sent to Ministry of Finance?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a) to (f): The All India Association for SC/ST and Physically Handicapped has sent a letter dated 10/01/2018 requesting to send a proposal for 22.5% reservation for SC/ST Contractors/ Suppliers for government supplies and all kinds of contracts to the Ministry of Finance. In the same letter, they had made a reference to their earlier letter dated 11/08/2016, wherein similar request had been made. The letter dated 11/08/2016 and 10/03/2016 have not been received in the Ministry. However in response to the letter dated 10/01/2018, a proposal to the Ministry of Finance was sent on 17/01/2018.

In response, the Department of Expenditure, Ministry of Finance stated in its letter dated 13/02/2018 that the Rules 142& 144 of GFR-2005 have now been revised as Rule 150 and 153 of GFR 2017. Under the Rule 153(iii) of GFR 2017, it is for each nodal Administrative Ministry/ Department of the subject matter to take policy decision for Reserved Items and other Purchase/Price Preference Policy and accordingly, the Department of Industrial Policy & Promotion(DIPP) has issued Public Procurement (Preference to make in India) Rule, 2017 under this provision.

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